

Central Administrative Tribunal
Principal Bench: New Delhi

7
O.A. No.20/2002

This the 29th day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

1. D.N. Singhal
S/o late Shri Prem Nath.
2. R.N. Kapoor
S/o Shri J.C. Kapoor
3. R.S. Jaggi,
S/o late Shri M.S. Jaggi
4. K.K. Bhardwaj
S/o late Shri Punnu Ram
5. R.C. Gautam
S/o Shri N.L. Gautam
6. S A John
S/o Late Shri Victor John.
7. P.K. Bhargava
S/o Late Shri Sukhdev Bhargava.

-Applicants

(By Advocate: Shri M.L. Sharma)

Versus

1. Union of India, through the
Chairman Railway Board,
Principal Secretary to Govt. of India
Ministry of Railways,
Rail Bhawan, New Delhi.
2. The General Manager,
Northern Railway,
Baroda House, New Delhi.

-Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan. Vice-Chairman (J)

Shri M.L. Sharma, learned counsel submits
that he has no instructions from applicants 2-7 and
the applicant No.1 has already been deleted from the
array of parties. In the circumstances, learned
counsel submits that he does not wish to go on

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further in this OA and he seeks to withdraw the OA. Accordingly, OA-20/2002 along with MA-27/2002 for filing a joint application ~~is~~ ^{is} dismissed as withdrawn.

V.K. Majotra
(V.K. Majotra)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.